

(3)

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: N.DELHI.

O.A. NO.1081/87.

DATE OF DECISION: 8.12.92.

K.K. Khanna.

..Petitioner.

Union of India & Ors. Versus

..Respondents.

CORAM:

THE HON'BLE MR. JUSTICE V.S. MALIMATH, CHAIRMAN.
THE HON'BLE MR. I.K. RASGOTRA, MEMBER(A).

For the petitioner. None.

For the respondents. Shri A.K. Behra, proxy
for Shri P.H. Ramchandani,
Sr. Counsel.

Judgement(Oral)

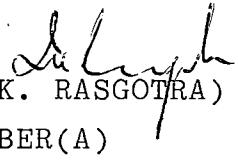
(By Hon'ble Mr. Justice V.S. Malimath, Chairman)

Neither the petitioner himself nor anybody else
on his behalf appeared. As this is a very old matter,
we consider it appropriate to dispose of this case on
merits after perusing the records and hearing the counsel
for the respondents.

2. The petitioner is an Accounts Officer. He is aggrieved because he has not been accorded promotion to Junior Time Scale of the Indian Civil Accounts Service Group 'A'. He has also challenged the seniority list prepared in the year 1980 and promotion accorded to certain persons. The petition was filed only two days before his retirement which took place on 31.7.1987. This itself is a sufficient ground to decline relief. Even on merits, we do not find much substance in this case.

3. The petitioner claims that his promotion should have been considered as he had the eligibility for promotion by putting three years service long back. The respondents have explained that the turn for promotion comes nearly after 20 to 22 years and the petitioner was not promoted only because his turn had not reached. The petitioner has not placed any material to indicate that his turn had reached and his juniors were promoted without considering his case for promotion. He cannot also complain about the promotion of his juniors/ without impleading them as parties. The seniority list cannot be challenged in the petition filed in the year 1987 as the same was prepared in the year 1980. We have no jurisdiction to entertain the matter in which the cause of action arose prior to three years of the coming into force of the Administrative Tribunals Act.

4. Looked at from any angle, there is hardly any scope for granting relief to the petitioner. This petition fails and is accordingly dismissed. No costs.


(I.K. RASGOTRA)
MEMBER(A)


(V.S. MALIMATH)
CHAIRMAN

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